

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**EXCISE MISC APPLICATION NO. 85004 OF 2025
IN**

EXCISE APPEAL NO. 86862 OF 2016

(Arising out of Order-In-Appeal no. GOA/EXCUS/000/APP/038/2016-17
dated 30.05.2016 passed by Commissioner (Appeals).)

**COMMISSIONER OF CUSTOMS CENTRAL EXCISE
& SERVICE TAX, GOA**

ICE HOUSE, EDC Complex,
Plot no. 6, Patto,
Panaji,
Goa-403 001.

Appellant

Vs.

KARTHIK INDUCTIONS LTD

Plot no. 120-121,
Kundaim Industrial Estate,
Goa-403 115.

Respondent

Appearance:

Shri L.B.D. Coasta, Deputy Commissioner, Authorized Representative for the Appellant.

None for the Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 23.01.2025

Date of Decision: 23.01.2025

FINAL ORDER NO :- A/85125/2025.

Miscellaneous application filed by the jurisdictional Commissioner to withdraw the appeal bearing no. E/86862/2016 under the litigation policy of Government of India is allowed since confirmed demand is below the threshold prescribed for continuance of appeal before the Tribunal, as per revised circular dated 06.08.2024.

2. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**